

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

M.A. 1082/04 with objections  
rejection & reply to defendant  
to this M.A. Btd. copy  
served.

WY  
13/4/05

Copy or order dtd. 13/4/05  
served to the counsel  
for both side.

WY  
S.O.

WY  
20/4/05

For hearing.

Bench

WY  
29/4/05

For hearing.

Bench

WY  
6/5/05 For hearing.

WY  
23/6/05 Bench

order dated 3.5.05

On the request made on behalf  
of Mr. J.M. Patnaik, Ld. Counsel  
for the applicant, adjourned to  
9/5/05

WY  
Member (J)  
O

WY  
Vice-Chairman

Order dated: 9/5/05

On request of Mr. B. Pal,  
Ld. Sr. Counsel for the Respondents,  
the matter is adjourned to  
24/6/05.

WY  
Member (J)  
O

WY  
Vice-Chairman

Order dated 24.6.05

Heard Mr. J.M. Patnaik, Ld. Counsel for the  
applicant and Mr. O.N. Ghosh, Ld. Counsel for the  
Respondents.

By filing a Memo dtd. 24.6.05, the Respondents have disclosed that the Respondent Railways have already implemented the order dtd. 23.8.94, passed in O.A. Nos. 604, 605 & 606 of 1999 with regard to pay protection of the applicants. In support of the statement made

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

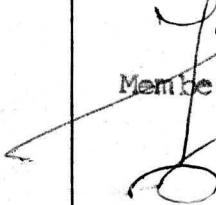
a copy of the office order No. 45/2005 dtd. 16.5.05 along with office Memo dtd. 16.5.05 in respect of each of the applicants have been filed by the Respondents in this regard.

The Lt. Counsel for the applicant confirms the above statement.

Having regard to the above facts of the case, nothing survives in this O.A. for further adjudication.

Accordingly this O.A. is disposed of being infructuous.

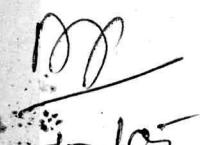
Copies of this order be given to ~~both~~ the parties.

  
Member (J)

  
Vice-Chairman

Copy of order dt. 24/6/05  
issued to the Counsel  
for both side.

  
S. O. D. P.

  
DD  
5/2/05